

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 447/TL/2019

**Coram:
Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member**

Date of Order: 24th January, 2020

In the matter of:

Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bhuj-II Transmission Limited.

And

In the matter of

Bhuj-II Transmission Limited (BTL)
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi – 110 01

....Petitioner

Vs

- 1) Netra Wind Private Limited
B 504, Delhi Building, Orchard Avenue,
Sector No. 3, Hiranandani Business Park,
Powai, Mumbai – 400 076.
- 2) Adani Green Energy Limited
Adani House, 4th Floor,
South Wing, Shantigram, S.G Highway,
Ahmedabad – 382 421.
- 3) PFC Consulting Limited
9th Floor, A-Wing,
Statesman House, Connaught Place,
New Delhi – 110 001.
- 4) Powergrid Corporation of India Limited
Saudamini, Plot No. 2, Sector-29
Gurgaon -122 0010.

.....Respondents

Parties present:

- 1) Shri B. Vamsi, BTL



- 2) Shri Mani Kumar, BTL
- 3) Shri Bhaskar Wagh, CTU
- 4) Shri Siddharth Sharma, CTU

ORDER

The Petitioner, Bhuj-II Transmission Limited, has filed the present Petition for grant of transmission licence under Section 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish “Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat” (hereinafter referred to as “Transmission System” or “Project”) on Build, Own, Operate and Maintain (BOOM) basis comprising the following elements:

Sr. No.	Name of the Transmission Element	Scheduled COD from Effective Date
1.	<p>Establishment of 2x1500 MVA (765/400 kV), 4x500 MVA (400/220 kV) Bhuj-II PS (GIS) with 765kV (1x330 MVA) and 420 kV (125 MVA) bus reactor</p> <p>(2x1500 MVA (765/400 kV), 4x500 MVA (400/220 kV), 1x500 MVA (765/400 kV), 1-ph ICT (spare unit)</p> <p>400 kV ICT bay -6 nos., 765 kV ICT bay-2 nos., 220 kV ICT bay -4 nos., 765 kV line bay-4 nos., 220 kV line bay-7 nos., 1x330 MVA-765kV 1x110 MVA-765kV, 1ph Reactor (spare unit) 1x125MVA-420kV 765kV reactor Bays -1 no., 400kV reactor Bays -1 no.,</p> <p>Future provisions : Space for : 765/400kV ICTs along with bays : 2 nos 400/220kV ICTs along with bays : 5 nos 765kV line bays : 4 nos</p>	December 31, 2020



Sr. No.	Name of the Transmission Element	Scheduled COD from Effective Date
	400kV line bays : 6 nos 220kV line bays : 4 nos 765kV bus reactor along with bays : 1 no 400kV bus reactor along with bays : 1 no	
2.	Reconfiguration of Bhuj PS- Lakadia PS 765kV D/c line as well as Bhuj - Bhuj-II 765kV D/C line	
3.	1x240 MVAR switchable line reactor for each circuit at Bhuj-II PS end of Bhuj-II Lakadia 765kV D/c line (2x240 MVAR, 765kV with 400 ohm NGR; 765 kV Reactor Bays - 2 nos; 1x80 MVAR, 765kV, 1-ph switchable line Reactor (spare unit) at Bhuj-II end)	

2. The Petitioner has made the following prayers:

“ a) Grant Transmission Licence to the Applicant; and

b) Allow the Transmission System for “Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat” to be part of Transmission Service Agreement approved by the Commission under PoC Charges Regulations (Sharing of inter-State Transmission Charges and Losses) Regulations 2010.”

3. In accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as “PFCCL”) was notified by Ministry of Power, Government of India vide Notification No. S.O 638(E) dated 1.2.2019 as the Bid Process Coordinator (hereinafter referred to as “BPC”) for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as “TSP”) to establish “Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat” through tariff based competitive bidding process on BOOM basis.

4. PFCCCL in its capacity as the BPC initiated the bid process on 17.1.2019 and completed the same on 16.10.2019 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder having quoted the lowest levelized transmission charges of Rs. 1237.67 million per annum in order to establish “Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat” and to provide transmission service to the following identified Long Term Transmission Customers (LTTCs) of the Project as specified in the TSA.

Sr. No.	Name of the Long Term Transmission Customer
1	Sitac Kabini Renewables Private Limited
2	Adani Green Energy Limited
3	Netra Wind Private Limited

5. Out of three LTTCs, two LTTCs have signed the Transmission Service Agreement. BPC vide amendment No. 2 to the Request for Proposal (RfP) had deleted the one of the LTTCs, namely, Sitac Kabini Renewables Private Limited. Therefore, presently, only two LTTCs are the beneficiaries of the Project.

6. Three bidders, namely, Torrent Power Limited, Sterlite Grid 17 Limited and Power Grid Corporation of India Limited submitted their offers at RfP stage. The RfP (Non-Financial) Bids of the three bidders were opened in the presence of representative of the bidders on 2.7.2019. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids-Initial Price Offer of the three bidders were opened on 16.7.2019. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs.1456.95 million per annum. All above three bidders were qualified to participate in the e-reverse auction stage on 17.7.2019. The e-reverse auction was carried out at MSTC portal on 17.7.2019 and after 55 rounds of bidding,

the following levelised transmission tariff for each bidder (in ascending order) emerged:

S. No.	Name of Bidder	Levelised Transmission Charges from the Initial Price Offer (in Rs. Million)	Levelised Transmission Charges from the Final Offer (in Rs. Million)	Rank
1	Power Grid Corporation of India Ltd.	1608.61 (L-2)	1237.67	L-1
2	Sterlite Grid 17 Limited	1456.95 (L-1)	1240.78	L-2
3	Torrent Power Limited	1928.22 (L-3)	1292.71	L-3

7. As per the Bid Evaluation Report dated 24.7.2019, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest levelised transmission charges of Rs. 1237.67 million per annum. BEC vide its certificate dated 24.7.2019 has certified that entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the levelised tariff computed on the basis of rates quoted by the successful bidder during e-reverse auction is lower than the levelised tariff calculated based on CERC norms. Therefore, the levelised tariff discovered through e-reverse auction is acceptable.

8. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 31.7.2019 which was accepted by it. Under the terms of Request for Proposal (RfP) and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Long Term Transmission Customers (LTTCS);
- (b) Execute Share Purchase Agreement and all other RfP documents;
- (c) Acquire, for the Acquisition Price, 100% share equity share holding of Bhuj-II Transmission Limited from PFCCL along with all its related assets and liabilities;

- (d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for grant of transmission licence;

9. The Petitioner has furnished the Contract Performance Guarantee (CPG) for an aggregate value of Rs.58.95 crore on 16.10.2019 and has acquired one hundred percent equity holding in Bhuj-II Transmission Limited on 16.10.2019. Accordingly, the Transmission Service Agreement (TSA) executed between the TSP and the LTTCs dated 23.4.2019 became effective from 16.10.2019.

10. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main object of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

11. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed. The Central Commission has specified Transmission Licence Regulations in this regard. Regulation 3 of the Transmission Licence Regulations



provides that the Empowered Committee shall identify the Projects included in the transmission plan to be developed under the Guidelines issued under Section 63 of the Act. Regulation 4 of Transmission Licence Regulations provides that in case of projects identified by the Empowered Committee for development under the Guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The Project under consideration has been identified by the Empowered Committee. Central Electricity Authority, vide its letter No. CEA-PS-11-23(20)/1/2018-PSPA-I Division dated 16.7.2019 had issued prior approval to the Project under Section 68 of the Act. The selection of the project developer, Bhuj-II Transmission Limited, has been made in accordance with the Guidelines for competitive bidding.

12. Regulation 7 of the Transmission Licence Regulations provides for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall serve a copy of the application on each of the long-term customers of the project and shall submit evidence to that effect along with the application and shall also post the complete application along with annexures and enclosures on its website, the particulars of which shall be given in the application.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after making the application, publish a notice of its application in Form-II attached to these regulations, in at least two daily newspapers, one in English language and one in vernacular language, having



circulation in each State or Union Territory where an element of the project or a long-term customer is situated, in the same language as of the daily newspaper in which the notice of the application is published.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published in the newspapers under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

(10) The applicant shall within 15 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published, indicating the newspapers in which the notice has been published and the date and place of their publication and shall also file before the Commission the relevant copies of the newspapers, in original, in which the notice has been published.

(11) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(12) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the public notice published by him, within 45 days of serving copy of the application on the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(13) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.”

13. The Petitioner has approached the Commission by a separate application for adoption of transmission charges in respect of the Transmission System which is presently under consideration of the Commission and order in that Petition will be issued separately. The Petitioner has filed the present Application for grant of transmission licence in accordance with the Transmission Licence Regulations. The

Petitioner has submitted proof of service of the copies of the application on the LTTCs and Central Transmission Utility and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of Transmission Licence in terms of Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for grant of transmission licence to Bhuj-II Transmission Limited with respect to the Transmission System as per details given in para 1 above.

14. The Petitioner has made the Application as per Form-I and has paid fee of Rs. one lakh as prescribed by the Central Government. On perusal of the Application, it is noted that the Petitioner has served copy of the Application on the LTTCs for the Project. The levelised tariff charges quoted by the Petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1237.67 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee and proof of making the evaluation report public by the BPC as per the Guidelines.

15. The Petitioner vide its affidavit dated 25.11.2019 has placed on record the relevant copies of the newspapers wherein notices in terms of Regulation 7 (10) of the Transmission Licence Regulations were published. The Petitioner published notices in "The Business Standard" (English edition) and "Gujarat Today" (Gujarati edition) in the State of Gujarat. No objection has been received from the general public in response to the public notices.

16. The Petition was heard on 10.1.2020 after notice to the Respondents. None was present on behalf the LTTCs despite notice. The representative of the Petitioner



during the hearing submitted that the Petitioner has complied with all the requirements for grant of transmission licence and requested for grant of transmission licence to the Petitioner.

17. During the course of hearing on 10.1.2020, the representative of Central Transmission Utility (CTU) submitted that the Commission in its order dated 10.10.2019 in Petition No. 197/MP/2019 has granted regulatory approval for execution of the existing Transmission Scheme and CTU through its recommendation for grant of transmission licence to the Petitioner has also placed documents on record regarding compliance of Regulations 9.1 and 9.2 of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018.

18. The Petitioner has served the copy of the Application on the CTU as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTU in its letter dated 6.12.2019 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 6.12.2019 is extracted as under:

“This has reference to application dated 18.10.2019 filed by Bhuj-II Transmission Ltd. (BTL) selected through TBCB route before the Hon’ble Commission for grant of Transmission License. The applicant has filed application/petition with CERC for grant of transmission license to establish “Transmission System for providing connectivity to RE projects at Bhuj-II (2000MW) in Gujarat” with the scope given in Annexure-I. In this regard, following is submitted:

1. Govt. of India has set a target for establishing 175 GW renewable capacity by 2022 which includes 100 GW Solar, 60 GW Wind generation capacity. This includes installation of 3.5 GW, 4.5 GW & 20 GW of solar/wind capacity in WR under Phase-I (Dec’20/Mar’21), Phase-II (Dec’21) & Phase-III (Beyond Dec’21) respectively. For integration and evacuation of power from envisaged wind potential in Bhuj (2GW)/Dwarka (1.5GW) areas under Phase-I and Lakadia (2GW) under Phase-II, a high capacity 765kV and 400kV transmission system interconnecting Bhuj, Lakadia, Banaskantha, Vadodara & Dwarka along with establishment of 765/400/220kV new substations at Bhuj-II & Lakadia and 400/220kV new substation at Jam Khambhaliya



(Dwarka) have been planned. The subject transmission scheme involves implementation of Bhuj-II PS along with reconfiguration of Bhuj-PS – Lakadia PS 765kV D/C line so as to establish Bhuj II – Lakadia 765 kV D/C line as well as Bhuj- Bhuj II 765kV D/C line. This would help in providing a strong ISTS Grid connectivity to various RE projects envisaged in the vicinity of the proposed Bhuj-II Pooling station.

2. The proposed Transmission System was discussed and agreed in the 1st meeting of Western Region Standing Committee on Transmission (WRSCOT) held on 5.9.2018. Further in the 2nd WRSCOT meeting held on 21.05.2019, 1x240 MVar, 765 kV switchable line reactor in each circuit at Bhuj-II PS end of Bhuj II – Lakadia 765 kV D/c line was also agreed due to shift in location of Bhuj-II PS. Extract of 1st and 2nd WRSCOT MOM are enclosed at Annexure-II.

3. The Transmission System has also been agreed in 38th WRPC meeting held on 28.06.2019. Extracts of 38th WRPC MoM are enclosed at Annexure-III. Hon'ble Commission has also granted Regulatory Approval for the same vide order dated 10.10.2019 in petition No. 197/MP/2019.

4. The Government of India, Ministry of Power, vide Gazette notification dated 01.02.2019 has notified PFC Consulting Ltd. as the Bid Process Coordinator for the purpose of selection of Bidder as Transmission Service Provider (TSP) to establish the above transmission scheme through Tariff Based Competitive Bidding Process on build, own, operate and maintain basis. Subsequent to the process of competitive bidding conducted by the BPC, Power Grid Corporation of India Ltd. has been declared as the successful bidder. The letter of Intent was issued to Power Grid Corporation of India Ltd. on 31.07.2019. Power Grid Corporation of India Ltd. has acquired Bhuj-II Transmission Ltd. on 16.10.2019, after execution of the Share Purchase Agreement (PSA) and on completion of all procedural requirements specified in the RFP document. Commissioning Schedule of the proposed ISTS scheme is 31.12.2020.

5. In line with the provisions of clause 9.1 & 9.2 of the CERC (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018 following are submitted:

5.1. The details of the scheme, its justification, estimated cost and its tariff impact, results of the system studies, study assumptions, stakeholder consultation/approval details etc. were published on CTU's website on 23.04.2019 for comments by 07.06.2019. Results of system studies and assumptions are enclosed at Annexure-IV. The observations of stakeholders viz. GUVNL, POSOCO and Torrent Power Ltd. were suitably addressed by CTU vide letter dated 24.06.2019 (Annexure-V), 02.07.2019 (Annexure-VI) and email dated 06.06.2019 (Annexure-VII) respectively. Observations from an individual vide email dated 14.05.2019 and 07.06.2019 were also addressed vide email dated 05.12.2019 (Annexure-VIII).

5.2. Upstream/downstream transmission system comprising of WRSS-21A, WRSS-21B & Transmission System associated with RE generations at Bhuj-II, Dwarka & Lakadia are under implementation through TBCB route with commissioning schedule of Dec'20 (for both WRSS-21-A & B) & Jun'21 (for Transmission System associated with RE generations at Bhuj-II, Dwarka & Lakadia). Further at 220 kV level of Bhuj-II PS, 3 nos. of RE generators are coming up with their dedicated transmission line in the matching time frame of the subject transmission scheme.



6. In line with Section 15(4) of the Electricity Act, 2003, based on details furnished by Bhuj-II Transmission Ltd., CTU recommends grant of transmission licence to Bhuj-I Transmission Ltd. for executing the transmission scheme as mentioned in Annexure-I.”

19. We have considered the submissions of the Petitioner and BPC. The proviso to Clause 2.4 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". Though Lol was issued on 31.7.2019, BPC, vide its letter dated 16.10.2019, in terms of Clauses 2.4, 2.5 and 2.6 of RfP extended the date upto 26.10.2019 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the Long Term Transmission Customers of the Project for an amount of Rs. 58.95 crore and has acquired hundred percent equity-holding in the applicant company on 16.10.2019 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the Application for grant of transmission licence and adoption of tariff on 22.10.2019. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the Transmission System as described in para 1 of this order. We therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by 12.2.2020.



20. In order to ensure that the Project is implemented within the time schedule as provided in the TSA, the licensee should not approach the Commission for extension of time for execution of the Project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA. Accordingly, the Petitioner is directed to file an affidavit by 5.2.2020 to the effect that the execution of the Project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and or adjudication of any claim of the Petitioner arising under the TSA.

21. It is observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the Project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. Accordingly, the Petitioner is directed to submit the information by 5.2.2020 with regard to quality control mechanism available or to be put in place by to ensure the compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.

22. The Petitioner, vide its affidavit dated 25.11.2019, has informed that the name of the company has been changed from Bhuj-II Transmission Limited to Power Grid



Bhuj Transmission Limited with effect from 16.11.2019. The certificate of change of name from Bhuj-II Transmission Limited to Power Grid Bhuj Transmission Limited dated 16.11.2019 issued by Registrar of Companies, Delhi has been placed on record. Accordingly, the name of the Petitioner has been changed to Power Grid Bhuj Transmission Limited on the record of the Commission.

23. The Petitioner has submitted that as per RfP, Lol was required to be issued on 19.7.2019 and acquisition was to be completed by BPC, on or before, 29.7.2019. However, BPC issued Lol on 31.7.2019 and the acquisition was facilitated on 16.10.2019. Therefore, non-adherence to the above time lines by BPC is beyond the control of the Petitioner in terms of the provisions of Article 11 and may be considered as notification as per Article 11.5 of the TSA. It is noted that the present Petition has been filed for grant of the transmission licence. The Petitioner may take appropriate remedy after completion of the line in accordance with law.

24. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**Sd/-
(I.S.Jha)
Member**

**sd/-
(P. K. Pujari)
Chairperson**